

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General (camp) at Srinagar)

Subject:-Instructions regarding filing of applications for condonation of delay.

ORDER

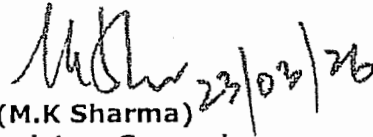
No: 430 of 2026/RG

Dated: 23.03.2026

It has been noticed that in applications for condonation of delay filed in both wings of the High Court of J&K and Ladakh, the learned Advocates generally do not specify the exact delay involved in the matter, which at times causes inconvenience to the Hon'ble Court, during court proceedings.

Now, therefore, it is hereby ordered that henceforth while filling any application for condonation of delay in this Hon'ble Court, the delay (number of days) should be clearly stated in the application, failing which such applications shall be kept as defective and shall not be processed further unless the defect is removed.

By Order.

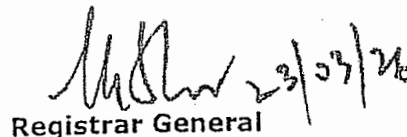

(M.K Sharma)

Registrar General
Dated:- 23.03.2026

No:- 11297-320/RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
..... for information.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
8. President, High Court Bar Association, Jammu;
9. President, Kashmir Advocates Association, Srinagar;
..... for information and necessary action.
10. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General